

(c) the reaction of Government to remove or reduce the levies on the newsprint to save the newspapers industry ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN): (a). No representation has been received from the Editors Guild of India in this regard by the Ministry of Industry and Company Affairs,

(b) and (c). Central Excise duty is fully exempted in the case of all papers containing mechanical wood pulp amounting to not less than 50% of the fibre content intended for use in the printing of newspapers, text books or other books of general interest. Odd size newsprint and reject newsprint attract Central Excise duty of 5% *ad valorem*. The effective rate of Customs duty on imported newsprint used in printing of newspapers, books and periodicals is Rs. 550/- per tonne plus an Auxiliary duty of Rs. 275/ per tonne. However, in terms of the judgment of the Supreme Court dated 6th December, 1984, in the case of certain writ petitions filed against the levy of import duty on newsprint, Government is required to reconsider within six months from the date of the judgement the entire question of levy of import duty or auxiliary duty payable on newsprint used for printing newspapers, periodicals, etc. with effect from 1st March, 1981. In the meanwhile, the field formations have been instructed by the Ministry of Finance to collect duty at the rate of Rs. 550/- per metric tonne on imported newsprint.

12.00 hrs

[English]

PAPERS LAID ON THE TABLE

Notifications under National Corps Act and the Navy Act

THE MINISTER OF LAW AND JUSTICE (SHRI A.K. SEN) : ON BEHALF OF SHRI P.V. NARASIMHA RAO I beg to lay on the Table

- (1) A copy each of the following Notifications (Hindi and English versions under sub-section-(3) of section 13 of the National Corps Act, 1948:—

- (i) The National Cadet Corps (Second Amendment) Rules, 1985, published in Notification No. SRO 49 in Gazette of India dated the 23rd February, 1985.

- (ii) The National Cadet Corps (Third Amendment) Rules, 1985, published in Notification No. SRO 52 in Gazette of India dated the 9th March, 1985.

- (iii) The National Cadet Corps (Girls Division) Second Amendment Rules, 1985 published in Notification No. SRO 56 in Gazette of India dated the 16th March, 1985.

[Placed in library. See No. LT-631/85]

- (2) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. SRO 130 in Gazette of India dated the 16th June, 1984 under section 185 of the Navy Act, 1957.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in library. See No. LT 632/85]

Detailed Demands for Grants of the Ministry of Education for 1985-86

THE MINISTER OF EDUCATION (SHRI K.C.PANT): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education for 1985-86.

[Placed in library. See No. LT-633/85]

Review on and Annual Report of Hindustan Insecticides Limited, New Delhi for 1983-84 and Hindustan Organic Chemicals Ltd, for 1983-84

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1983-84.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT 634/85]

(b) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, for the year 1983-84.

(ii) Annual Report of the Hindustan Organic Chemicals Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item(i) above.

[Placed in library. See No. LT-635/85]

Notifications under Essential Commodities Act

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(1) The Light Diesel Oil (Fixation of Ceiling Prices) (Amendment) Order, 1985 published in Notification No. G.S.R. 151 (E) in Gazette of India dated the 17th March, 1985.

(2) The Furnace Oil (Fixation of Ceiling Prices and Distribution) (Amendment) Order, 1985 published in Notification No. G.S.R. 152 (E) in Gazette of India dated the 17th March, 1985 together with a Corrigendum thereto published in Notification No. G.S.R. 288 (E) dated the 21st March, 1985.

(3) The Kerosene (Fixation of Ceiling Prices) (Amendment) Order, 1985 published in Notification No. G.S.R. 153 (E) in Gazette of India dated the 17th March, 1985.

(4) The Paraffin Wax (Supply Distribution, and Price Fixation) (Amendment) Order, 1985 published in Notification No. G.S.R. 154 (E) in Gazette of India dated the 17th March, 1985.

(5) The Kerosene (Fixation of Ceiling Prices) (Second Amendment) Order, 1985 published in Notification No. G.S.R. 306 (E) in Gazette of India dated the 26th March, 1985.

[Placed in library. See No. LT-636/85]

SHRI AMAL DATTA (Diamond Harbour) : I have given a Calling Attention on a very important subject.

MR. SPEAKER : Mr. Amal Datta, Calling Attention notices are discussed by me in my office, not here. (Interruptions) When you have given it to me, I will sort it out. You can rest assured.

SHRI SURESH KURUP : (Kottayam) Reports have appeared about leakage of gas again from the Union Carbide

MR. SPEAKER : This is just a report. I have got no information. I have to get the facts. I cannot go on these reports alone. I have to get some facts. Please sit down. This has got to be factually verified. Why do you unnecessarily raise it ? There is nothing in it. Unless there is some substance how can I allow it ? Please sit down.

(Interruptions)

SHRI SURESH KURUP rose

MR. SPEAKER: Mr. Suresh, there is nothing tangible. I will find out if there are facts. Then I will see.

(Interruptions)

SHRI SURESH KURUP: You will have to find out the facts.

MR. SPEAKER: That is what I have done. How can I get information without asking the Minister? This is a logical thing. How can I get facts without asking for them? Please sit down.

(Interruptions)

SHRI SURESH KURUP: I am raising it so that you should ask for facts.

MR. SPEAKER: If there are facts it will be answered. If there is nothing, then how can they answer it?

SHRI SAIFUDDIN CHOWDHURY (Katwa): We do not know what is happening there.

MR. SPEAKER: That is why I am saying I am getting the facts. Mr. Chowdhury. If there are facts, then they will come: Otherwise, not. So simple it is.

PROF. MADHU DANDAVATE (Rajapur): That depends upon the efficiency of the Minister.

(Interruptions)

[Translation]

SHRI RAMSWAROOP RAM (Gaya): Mr. Speaker Sir, I have given notice of a calling attention.....

MR. SPEAKER: Calling attention is not discussed here.

(Interruptions)

[English]

MR. SPEAKER: Now can I get the facts without asking for them?

(Interruptions)

MR. SPEAKER: No, no, not allowed.

(Interruptions)**

MR. SPEAKER: Mr. Krishna Iyer.

(Interruptions)**

[Translation]

MR. SPEAKER: It does not carry any meaning. You talk irrelevant things.

[English]

I have not allowed you. Nothing can go on record without my permission. I have not allowed.

[Translation]

Whether it is fifty thousand or one lakh it can be allowed only according to the rules.

[English]

It will be according to the rules.

[Translation]

SHRI PRATAP BHANU SHARMA (Vidisha): I have given notice of a calling attention. ... (Interruptions) ...

[English]

MR. SPEAKER: It is with me. You can talk to me in my Chamber. Notices regarding calling attention are not discussed here on the Floor of the House.

(Interruptions)

MR. SPEAKER: Not allowed.

[Translation]

SHRI PRATAP BHANU SHARMA: Our request may also be considered.

MR. SPEAKER: I have no time. We had discussed in the Business Advisory Committee... (Interruptions) ...

[English]

MR. SPEAKER: You can discuss it with me in my Chamber, not here. I have

**Not recorded.

told you, requested you and implored you that you can come to my Chamber and we shall see, not here.

[Translation]

SHRI PRATAP BHANU SHARMA : Discussion under rule 193 may be allowed.

[English]

MR. SPEAKER : We have to find a way out. I go with the consent of the House. There is no problem with me. I am ready to sit even for four hours. Whatever can be discussed on the Floor of the House, I am always open to it.

(Interruptions)

MR. SPEAKER : No. If the whole House decides to do anything, I have got no grudge and I will not debar it.

(Interruptions)

SHRI PRATAP BHANU SHARMA : Everybody wants to participate in the discussion on this issue. If possible, it can be discussed under 193.

(Interruptions)

SHRI V.S. KRISHNA IYER (Banglore): I call the attention of the Minister.....

(Interruptions)

MR. SPEAKER : Not allowed. No luck. The House does not agree with you.

(Interruptions)**

MR. SPEAKER : Yes, Mr. Iyer.

SHRI V.S. KRISHNA IYER : I call the attention of the Minister...

(Interruptions)**

MR. SPEAKER : Whatever I could do, I have already done.

PAPERS LAID ON THE TABLE—contd.

Radio, Television and Video Cassette recorder Sets (Exemption from Licencing Requirements) Rules, 1985

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy of the Radio, Television and Video Cassette Recorder Sets (Exemption from Licencing Requirements) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 150(E) in Gazette of India dated the 17th March, 1985 under subsection (4) of section 10 of the Indian Wireless Telegraphy Act, 1933.

[Placed in library. See No LT637/85]

Statement regarding Review on Lagan Jute Machinery Company Limited Calcutta, for 1983-84 and Half Yearly Report of the Coir Board, Ernakulam

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :-

(i) A statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1983-84.

(ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-638/85]

(3) A copy of the Half Yearly Report (Hindi and English versions) of the Coir Board, Ernakulam, for the period from 1st April to 30th September, 1984, under section 19 of the Coir Industry Act, 1953.

[Placed in Library. See No. LT 639/85]